

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 111(ND)16
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017**

NAME OF THE COMPANY: M/s. Atlas Cycles (Haryana) Ltd.

SECTION OF THE COMPANIES ACT: 74(2)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. S.P.Singh Chawla, Advocate for Petitioner

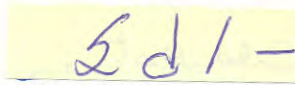
ORDER

In terms of the previous order, Ld. Counsel for the petitioner has placed on record the bank statements as well as the compliance affidavit of having disbursed Rs.75 lacs and Rs.77 lacs approximately for the months of January and February respectively in terms of the rescheduled scheme.

Ld. Counsel submits that with such disbursement every month, they hope to clear the entire backlog of arrears by June, 2017.

It is also pointed out that three deposit holders who have not furnished their FDs till date, were duly served with a notice but there has been no response from them till date.

To come up for further monthly compliance on 20.03.2017.


(Ina Malhotra)
Member Judicial